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(2022) 01 OHC CK 0146

In the Orissa High Court

Case No : Bail Application No. 10517 Of 2021

Dagre Swar @ Dageswar @ Dogre Satanami — APPELLANT

Vs

State Of Orissa — RESPONDENT

Date of Decision : 21-01-2022

Acts Referred:
Indian Penal Code, 1860 — Section 363, 376(2)(n)
Protection of Children from Sexual Offences Act, 2012 — Section 6

Citation : (2022) 01 OHC CK 0146

Hon'ble Judges : Sashikanta Mishra, J

Bench : Single Bench

Advocate : J. Sahu, S. Mishra

Final Decision : Disposed Of

Judgement

Sashikanta Mishra, J

1. This matter is taken up through virtual mode.

2. Heard Mr. J. Sahu, learned counsel for the Petitioner and Miss S. Mishra, learned Addl. Standing Counsel for the State.

3. The petitioner is in custody since 10thÂ September, 2021 in connection with Belpada P.S. Case No.190/2021 corresponding to Spl. G.R. Case

No.100/2021 pending in the court of learned Addl. Sessions Judge-cum-Special Judge for the alleged commission of the offence under Sections

363/376(2)(n) of I.P.C. and Section 6 of the POCSO Act.

4. Considering the submissions made, the materials on record, the nature of allegation and the fact that as per the victimâ??s version she was in love

with the Petitioner as also the fact that charge sheet has already been submitted in the case, I am inclined to allow the prayer for bail.

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5. Let the Petitioner be released on bail in the aforesaid case on such terms and conditions as may be imposed by the court in seisin over the matter

including the condition that he shall appear before the trial court on each date of posting of the case without fail.

6. The BLAPL is disposed of.

7. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order

available in the High courtâ??s website, at par with certified copy, subject to attestation by the concerned Advocate, in the manner prescribed vide

Courtâ??s Notice No.4587, dated 25th March, 2020, modified by Notice No.4798, dated 15th April, 2021 and Courtâ??s Office Order circulated

vide Memo Nos.514 and 515 dated 7th January, 2022.

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